

13.51 hrs.

MOTION Re. REDUCTION OF SENTENCE AWARDED FOR CONTEMPT OF HOUSE

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have taken your permission, Sir, to move the following motions:—

I beg to move:

“That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion regarding reduction of the sentence of imprisonment awarded to Tanaji Kamble, by the House on the 23rd July, 1973, be suspended.”

“This House resolves that the sentence of imprisonment awarded by this House on the 23rd July, 1973, to the person calling himself Tanaji Kamble, for having thrown leaflets in the House from the Visitors' Gallery and thereby having committed contempt of the House, be reduced to simple imprisonment till 10 A.M. on Wednesday, the 25th July, 1973.”

I hope the Government would be gracious enough to accept these motions.

श्री रामावतार शास्त्री (पटना) : मैं इस का समर्थन करता हूँ ।

MR. SPEAKER: Before this matter was brought to the House, he was approached, but he refused to give any statement. He would not talk to anybody. Then he was examined by a Doctor and every limb was found to be normal; his brain was normal, his heart was normal; but in spite of that, he refused to give any statement. What to talk of expressing regrets, he refused even to talk to our staff.

Does the Minister of Parliamentary Affairs want to say anything?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMAIAH): It is the duty of every citizen of this country and every member of this hon. House to maintain the dignity and decorum of the House. I had a talk with the other leaders of the Opposition this morning. Shri Vajpayee, for instance, agrees with me that, in a matter like this where not even an apology has been tendered, where no new situation has arisen, it would be most improper to reduce it. If anything like that had happened, I would myself have come forward with this.

श्री अटल बिहारी वाजपेयी (ग्वालियर)
अगर काम्बय जी माफी मांग तो मैं समझता हूँ कि जितनी सजा उन्होंने भुगत ली वह काफी है ।

अध्यक्ष महोदय : क्या मांगना । देखिये इस हाउस में अब यह नौबत तो नहीं आने दी जायगी कि जो मर्जी आयें, बाहर का आदमी आयें और पर्चे फेंक दे और हम आहिस्ता आहिस्ता कहें कि चलो ठीक है । किसी भी अच्छे काम के लिये इशतहार हो, उस का अच्छा मतलब हो, उस से हमारा सरोकार नहीं है, बल्कि हमारा सरोकार उस के एक्शन से है । कल को ऊपर से छलांग लगा कर नीचे गिरें फिर भी आप कहें कि माफ कीजिये, तो कसे यहां का काम चल सकता है ।

श्री अटल बिहारी वाजपेयी : फिर चार दिन की सजा क्यों ? 14 दिन की क्यों नहीं ?

अध्यक्ष महोदय : आप कहें तो हम अभी कर दें ।

श्री अटल बिहारी वाजपेयी : आखिर सजा देना हमारा उद्देश्य है । कल की सजा हो

भटल बिहारी वाजपेयी

गयी अगर आज वह माफी मांगे तो हम उन को माफ कर सकते हैं, लीनियेंट हो सकते हैं। लेकिन माननीय रघु मैया जी ने मुझे बताया कि वह माफी मांगने के लिये तैयार नहीं है। तो फिर सजा बदलने का प्रश्न ही नहीं उठता।

अध्यक्ष महोदय : हमारे स्टाफ के आने से पहले हमारा फैसला यह था कि टिल राइजिंग कर दें, चलो कोई बात नहीं। पर स्टाफ के लोग गये तो वह किसी से बातों नहीं करता।

श्री रामवतार शास्त्री : कारण तो बताया जाय।

MR. SPEAKER: I am sorry. Are you pressing the motion or are you withdrawing it?

SHRI JYOTIRMOY BOSU: I leave it to your hands. All I want to say is that this is the supreme national forum....

MR. SPEAKER: No, no. No national forum in the world will tolerate it. No Parliament in the world will tolerate such an action.

Is it the pleasure of the House to grant leave to the hon. Member to withdraw his motion?

HON. MEMBERS: Yes.

The motion was, by leave, withdrawn.

MR. SPEAKER: Now, we adjourn for lunch and re-assemble at 3, p.m.

13.57 hrs.

The Lok Sabha adjourned for Lunch till Fifteen of the Clock.

The Lok Sabha reassembled after Lunch at two minutes past Fifteen of the Clock.

[Mr. Deputy-Speaker in the Chair] *the Clock*

RE. PAY COMMISSION'S REPORT

MR. DEPUTY-SPEAKER: The House will now resume further discussion on the Demands for Grants of Manipur.

SHRI S. M. BANERJEE (Kanpur): Sir, please permit me for a minute to make a submission. Since the honourable Finance Minister is going abroad, we expected the Finance Minister to make a statement on the Pay Commission Report on the opening day or on subsequent days. There was a discussion in this House when we were told that discussion will take place with the employees' representatives. The employees' representatives met the Cabinet Secretary who gave us a patient hearing but he did not commit himself. Again we met the Cabinet Sub-Committee consisting of Shri Jagjivan Babu, Shri Y. B. Chavan, the Railway Minister, Shri Mirdha and also the Labour Minister, who heard us with rapt attention but did not commit themselves.

MR. DEPUTY-SPEAKER: That is all known; all that have come in the papers.

SHRI S. M. BANERJEE: This one way traffic cannot go on. Mr. Ganesh is here. We only want an assurance from the hon. Minister that no recommendation, whether retrograde or otherwise,—will automatically be implemented without having a proper discussion with the employees' representatives....

MR. DEPUTY-SPEAKER: Shri G. P. Yadav. (*Interruption*) Order please, Mr. Banerjee, you are making a speech....